Amendments to Citizenship Act

- 412. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of amendments made in the Citizenship Act so far;
- (b) whether any amendment was made into the reciprocity clause of the said Act and the reason for having made the amendment;
- (c) how many Bangladeshi and Pakistani citizens have applied for Indian citizenship and the decisions taken on them; and
- (d) how many foreigners of Italian origin applied for Indian citizenship during the last three years and how many were granted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Amendments to the Citizenship Act, 1955 have been carried out from time-to-time simplify the procedure for re-acquisition of Indian citizenship by erstwhile citizens of Independent India, to enhance the residential requirement for acquisition of Indian citizenship by registration and naturalization, to insert new provisions regarding grant of registration as Overseas citizenship of India etc. The recent amendments were carried out in the year 1985, 1986, 1992, 2003 and 2005.

- (b) No, Sir.
- (c) and (d) Requests for grant of Indian citizenship of Bangladeshi, Pakistani and Italian nationals are considered under section 5 and 6 of the Citizenship Act, 1955. The grant of Indian citizenship is a multi-level and multi-agency activity. As per rule 11 and 12 of the Citizenship Rules, 2009, an application for grant of Indian citizenship is to be submitted by the applicant to the Collector/District Magistrate within whose jurisdiction the applicant is ordinarily a resident. The Collector/District Magistrate, after satisfying himself/herself regarding eligibility of the applicant to become a citizen of India, forwards the application to the State Government/UT administration concerned. The State Government/UT administration in turn forwards the application along with its recommendation to the Ministry of Home Affairs, Government of India. Thereafter, the application is

processed further as per the provisions of the Citizenship act, 1955 and the rules made thereunder. Centralized data base of such applicants is not maintained. All cases received in the Ministry of Home Affairs are processed as expeditiously as possible. 1918 Foreign nationals have been granted Indian citizenship by registration and naturalization during the last three years i.e. 01.01.2008 to 31.12.2010.

Entitling private security agencies to get data about criminals

- 413. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has made mandatory the registration of private security agencies;
- (b) if so, whether Government will entitle those registered private security agencies with local police stations to get the data about the criminals; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. As per the provisions of Section 4 of the Private Security Agencies (Regulation) Act, 2005, no person shall carry on or commence the business of private security agency unless the holds a licence issued under this Act.

(b) and (c) No, Sir. There is no such provision in the said Act.

Attacks by naxalites

- 414. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the date-wise details of naxalite attacks on civilians and police personnel including paramilitary forces since April, 2011, till date;
- (b) the details of civilians and police personnel including para-military forces killed/injured in naxalite attacks during last four months, State-wise and incident-wise;